

Annexure - 3

Name of the corporate debtor: Tushar Realhome LLP

Date of commencement of CIRP 27/02/2023

List of creditors as on: 14/03/2023

List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted					Amount of claim under verification	Remarks, if any				
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	
1	Bhata Finance Pvt. Ltd.	14.03.2023	53543499	53543499	Term loan dues	50000000	Nil	Nil	60.70%	Nil	Nil	Nil	Nil	Nil	Nil
2	HFL Home Finance Ltd.	14.03.2023	1437755321	Nil	Term loan dues	1275000000	Nil	Nil	Nil	Nil	Nil	1437755321	Nil	Claim has been lodged for the entire dues of loan utilized for the purpose of two separate Corporate entities incl. CD. As per legal opinion, claim to the extent of liability of dues on the loan disbursed to the CD only can be admitted but the FC not yet provided the same details so far. Books of CD are also not available to verify the dues of claimant.	
3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

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Babu Lal Gurjar
Insolvency Professional

	TOTAL	1491298820	53543499	Nil	Nil	Nil	Nil	60.70%	Nil	Nil	Nil	1437755321	Nil
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Note:

1. In case of claim of HFL Home Finance Ltd., the counsel of IRP referring the decisions of Hon'ble NCLAT in the matters of '*Capri Global Capital Ltd. Vs. Value Infracon India Pvt. Ltd.*' and '*Bimlesh Bhargwa & Ors. Vs. Value Infracon India Pvt. Ltd. & Ors observed that since HFL is not providing the dues as per actual amount disbursed by it in the favour of the Corporate Debtor, therefore, there is ambiguity regarding the amount to be accepted by the IRP and hence opined to put in the head of 'Under Verification.'*
2. All claims have been provisionally admitted on the basis of submitted proof by claimants and could not be verified with the books of the corporate debtor which are not made available so far for which an application u/s 19 (2) of IBC, 2016 is being filed with Hon'ble NCLT, Jaipur for necessary directions. Claims shall be further verified after availability of books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
3. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available/receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.
4. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
6. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.


Babu Lal Gurjar

Interim Resolution Professional
Tushar Reahome LLP

Regn. No. IBBI/PA-003/IP-N00297/2020-2021/13260

AFA No: AA3/13260/02/271123/300779 valid up to 27/11/2023

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